

Central Administrative Tribunal
Lucknow Bench Lucknow.

O.A 384/2011
This the 20th day of July, 2012.

Hon'ble Ms. Jayati Chandra, Member (A)

1. Smt. Rabia Begum 53 years w/o Late Sabir Ali r/o 57 Mullan Taraf Unnao, District Unnao.
2. Shahana Zabi aged about 29 years D/o Late Sabir Ali R/o 57 Mullan Taraf Unnao, District Unnao.

Applicant

By Advocate Sri Amit Verma for Sri A. Moin.

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Senior Section Engineer (BR)/M, Northern Railway, Alambagh, Lucknow.

Respondents

**By Advocate: Sri Pankaj Awasthi for Sri Rajendra Singh.
Order(Oral)**

By Hon'ble Ms. Jayati Chandra, Member (A)

Heard counsel for the parties.

2. Learned counsel for the applicant made a statement that the case may be disposed of with liberty to him to make fresh application to the respondent No. 2 for compassionate appointment. Learned counsel for the respondents raised no objection. Hence, the case is disposed of at this stage without going into the merits of the impugned order with a direction that respondent No. 2 may serve a copy of a fresh application along with copy of this order within 15 days of passing of this order. Thereafter, the case be disposed of by the respondents in accordance with the relevant rules and regulations within a period of three months. The decisions of the respondents be communicated to applicant within 15 days thereafter.

3. Accordingly, the O.A. is disposed of. No order as to costs.

J. Chandra

**(Ms. Jayati Chandra)
Member(A)**

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